

(b) to (f). Do not arise.

Civic Amenities in Vasant Vihar Complex

6068. SHRI RAM PUJAN PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Land and Development Office and Directorate of Estate have received requests for providing sites in Vasant Vihar CPWD Complex for (i) MCD Primary School; (ii) Middle/ Higher Secondary Schools; (iii) C.G.H.S Dispensary; (iv) Place of worship (v) Market/Shopping Centre/Complex and (vi) Community Centre, during the year 1987 and 1988;

(b) if so, the number of such representations received and the action taken on each of them till date; and

(c) when these facilities/basic amenities are likely to be provided to the residents of the area?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Ban to Set up Industries to Protect Taj Mahal

6069. SHRI KAILASH YADAV: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government have imposed restrictions on the setting up of industries in Agra and the adjoining areas in order to protect Taj Mahal from pollution;

(b) if so, the area limits upto which these

restrictions are applicable; and

(c) whether direction of wind has also been kept in view while taking a decision in this regard?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) to (c). Information is being collected and will be laid on the Table of the House.

[English]

Revised Norms for Nursing Home Facilities and Direct Consultation for CGHS Beneficiaries

6070. SHRI HUSSAIN DALWAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have recently revised the norms for Nursing Home and direct consultation facilities for the CGHS beneficiaries, serving and retired;

(b) the details of such revised orders; and

(c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE):

(a) Yes, Sir.

(b) A copy of the order is laid on the Table of the House [Placed in Library See No. LT 7844/89]

(c) Due to revision of pay scales and pension of Central Government servants and Pensioners by the IVth Pay Commission, it has become necessary to change the pay slabs in determining the entitlement of beneficiaries for Nursing Home, direct consultation etc.